

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:5944
ANSWERED ON:04.05.2005
REVAMPING PUBLIC ADMINISTRATION SYSTEM
Singh Shri Sugrib

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Government has constituted a group of ministers to finalise the terms and reference of the body which will prepare a blueprint for revamping the public administration system across the country;
- (b) if so, the details in this regard;
- (c) whether the Government has worked out the vacancies reserved for SCs/STs/OBCs lying vacant as on date;
- (d) if so, the details thereof;
- (e) whether there is any mechanism to monitor the progress made in filling up of such vacancies;
- (f) if so, the details in this regard; and
- (g) the time by when the report of the said body is expected?

Answer

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS. (SHRI SURESH PACHOURI)

(a) & (b): No, Sir. However, Government has finalized the terms of reference for the second Administrative Reforms Commission, which will prepare a blueprint for revamping the public administration system

(c) to (f): The vacancies reserved for SCs/STs/OBCs are determined along with unreserved vacancies from time to time by the Cadre Controlling Authorities and information in this regard is not maintained centrally. Government has recently also launched a special drive to fill backlog vacancies reserved for SCs and STs. As per information received from 69 Ministries/Departments, 26419 backlog reserved vacancies of Scheduled Castes & Scheduled Tribes have already been identified in Direct Recruitment Quota and as per information received from 63 Ministries/Departments, 33027 backlog reserved vacancies of SCs & STs have already been identified in Promotion Quota in the services under the Government of India. Each Ministry/Department nominates a Liaison Officer who is responsible for ensuring that the instructions on reservation are strictly complied with. An Officer in Charge has also been nominated by each Ministry/Department to monitor and coordinate the progress of Special Recruitment Drive.

(g): The Second Administrative Reforms Commission will be required to submit its Report within one year from the date of its constitution.